

IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD BENCH "A", HYDERABAD

BEFORE SMT. P. MADHAVI DEVI, JUDICIAL MEMBER
AND
SHRI A. MOHAN ALANKAMONY, ACCOUNTANT MEMBER

ITA No.76/Hyd/2017		
Assessment Year: 2011-12		
Sundew Properties Limited (Formerly Sundew Properties Pvt Ltd), Hyderabad. PAN: AAKCS 1816 K	Vs.	DCIT, Circle-3(2), Hyderabad.
(Appellant)		(Respondent)
Assessee by:	Sri Kumar	
Revenue by:	Sri Murali Mohan, DR	
Date of hearing:	16/01/2020	
Date of pronouncement:	23/01/2020	

ORDER

PER A. MOHAN ALANKAMONY, AM.:

This appeal is filed by the assessee against the order of the Ld. CIT (A)-3, Hyderabad in appeal No.1376/CIT(A)-3/14-15, dated 26/10/2016 passed U/s. 143(3) r.w.s 250(6) of the Act for the AY 2011-12.

2. At the time of hearing the appeal the Ld. AR drew our attention to the assessee's letter dated 06/12/2019 seeking permission of the Bench to withdraw its appeal because the assessee does not wish to pursue the appeal. The Ld. DR did not express any objection for the same.

Therefore, considering the assessee's request, the appeal of the assessee is hereby allowed to be withdrawn.

3. In the result, appeal filed by the assessee is dismissed as withdrawn.

Pronounced in the open Court on 23rd January, 2020.

Sd/-
(P. MADHAVI DEVI)
JUDICIAL MEMBER

Sd/-
(A. MOHAN ALANKAMONY)
ACCOUNTANT MEMBER

Hyderabad, Dated: 23rd January, 2020

OKK

Copy to:-

- 1) Sundew Properties Limited (Formerly Sundew Properties Pvt Ltd), Mindspace, Cyberabad, Survey No.64, APIIC Software layout, 1st Floor, Titus Towers, Building-10, Madhapur, Hyderabad.
- 2) DCIT, Circle-3(2), Hyderabad.
- 3) CIT (A)-3, Hyderabad.
- 4) Pr. CIT-3, Hyderabad.
- 5) The DR, ITAT, Hyderabad
- 6) Guard File